

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:663

ANSWERED ON:24.07.2003

PASSENGER SECURITY MEASURES IN TRAINS

A. VENKATESH NAIK

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the safety and security of passengers are neglected by the Government Railway Police inspite of huge amount spent by the Railways on the Government Railway Police;
- (b) whether the Railways are not able to fix responsibility of each crime on running trains;
- (c) if so, the reasons therefor;
- (d) whether the Railways have any plan to fix responsibility of crime committed on running trains;
- (e) if so, the details thereof;
- (f) if not, the reasons for spending huge amount on security of passengers while the State Government are not providing security to the passengers;
- (g) whether the Railways propose to review the present system of passengers security in trains; and
- (h) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) No, Sir. Government Railway Police is the statutory agency to deal with each crime and is discharging its functions.
- (b) No, Sir. GRP is responsible for curbing crimes in running trains. However, serious cases of crime like murder/rape/dacoity/robbery are taken up with concerned GRP Chief so that they induce their staff to solve the crimes.
- (c) Does not arise.
- (d) No, Sir.
- (e) Does not arise.
- (f) As explained at (a) above, GRP under the State Government are the sole statutory agency to deal with crimes on passengers in running trains. Railways bear 50% of the entire cost of GRP, the other 50% being borne by the State Government.
- (g) No, Sir. However, RPF is deployed to augment GRP whenever there is a spate of crimes in running trains.
- (f) Does not arise.